

(RPDS) areas, where the majority of poorer sections of the society live, the States/UTs have reported to have eliminated 10641170 bogus cards and issued 8345758 additional ration cards during the period from June 1992 to June 1996. The Central Government monitors the progress of PDS and RPDS with States/UTs and reviews their functioning in periodic meetings.

(d) The Government is considering a proposal to streamline the PDS with focus on the poor in consultation with the State Governments.

[Translation]

Telephone Division in Uttar Pradesh

2546. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Union Government have received any representation/proposals from various institutions/ Government of Uttar Pradesh for setting up of a new Division of Telecommunications of Uttar Pradesh in Bareilly; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) No, Sir.

(b) Does not arise.

Reservation to the Residents of Hilly District of U.P.

2547. SHRI BACHI SINGH RAWAT BACHDA : Will the Minister of WELFARE be pleased to state :

(a) whether the Union Government have received proposal to provide 27% reservation in Government services to the residents of hilly districts of Uttar Pradesh by declaring it backward area;

(b) if so, the details thereof;

(c) whether the Union Government have considered the above proposals;

(d) if so, the outcome thereof?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) and (b). The National Commission for Backward Classes has received a representation from Sh. Harish Rawat, ex-M.P. and others requesting the Commission to direct/suggest the Central/State Government to declare the entire UP Hills area as Backward and to extend the privilege of reservation in the services of Central/State Government.

(c) and (d). At this stage the matter is under consideration of the NCBC.

[English]

Outstanding dues against Private Airlines

2548. SHRI K.C. KONDAIAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the number of the private airlines operating domestic routes in the country;

(b) the details of the airlines out of them which have not paid the landing, parking and navigational charges to the Airport Authority of India;

(c) the amount outstanding against each of them; and

(d) the steps proposed to be taken to recover the outstanding dues?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) 7 scheduled and 19 Air Taxi Operators are at present Operating in the domestic sector.

(b) and (c). The amount of dues outstanding against each of the private airlines payable to Airports Authority of India (AAI) as on 31.5.96 on account of landing, parking and other charges is given in the attached Statement.

(d) Regular effort is made to collect the dues. Credit facilities have been stopped in the case of East West Airlines for defaulting to clear the outstanding dues. Action has also been initiated under Public Premises Eviction Act in respect of M/s Continental Aviation Pvt. Ltd.

STATEMENT

Details of Amount Outstanding from Private Airlines Payable to Airports Authority of India as on, 31.05.1996

S. No.	Name of the Party	Amount due (Rs. in lakhs)
1	2	3
1.	Aerial Services	0.02
2.	Archana Airways	0.35
3.	Continental Aviation	10.31
4.	Elbee Airlines	2.85
5.	East West Airlines	1250.82
6.	Gujarat Airways	0.17
7.	Jet Airways	150.23
8.	Jagson Airlines	0.30
9.	India International Airways	3.74
10.	Mesco	0.01
11.	Modiluft Airlines	167.23
12.	NEPC Airlines	16.37